CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00021/2018

DATED THIS THE 23rd DAY OF JULY, 2018

HON'BLE DR.K.B. SURESH, MEMBER (J)
HON'BLE SHRI DINESH SHARMA, MEMBER (A)

K.Mayandi
S/o. Late Karamani
Aged about 52 years
Residing at Type I Quarters
CHES Chettalli
Kodagu District-571 248.   … Applicant

(By Advocate Shri V.R.Datar)

Vs.

1. Union of India
    Department of Agriculture
    New Delhi.
    Represented by its Secretary.

2. Indian Institute of Horticultural Research (ICAR)
    Hesaraghatta Lake Post
    Bangalore-560 089.
    Represented by its Director.

3. Chief Administrative Officer
    Indian Institute of Horticultural Research(ICAR)
    Hesarghatta Lake Post
    Bangalore-560 089.   …Respondents

(By Advocates Shri Gajendra Vasu and Shri B.A.Chandrashekhar for R2 &3)

ORDER (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (J))

Shri B.A.Chandrashekhar produced an order indicating that transfer order issued on 12.12.2017 is cancelled on humanitarian grounds. Therefore, the OA has become infructuous. The OA is disposed off.

(DINESH SHARMA)   (DR. K.B. SURESH)
  MEMBER(A)   MEMBER (J)

/ps/

Annexures referred to by the applicant in OA.170/00021/2018:

Annexure-A1: Letter of appointment of grant of Temporary status as a Casual Labour

Annexure-A2: Judgment in WP.No.6420 of 2007 of the Hon'ble High Court

Annexure-A3: Judgment of this Hon'ble Tribunal in OA.No.1567-79 of 2013

Annexure-A4: Memorandum of appointment of the applicant as Skilled Support Staff dt.12.10.2015 Resp.No.3

Annexure-A5: Office order dt.20.10.2015

Annexure-A6: Office order dt.10.11.2015

Annexure-A7: Revised office order dt.13/26-11-2015 supersession of earlier order dt.10.11.2015

Annexure-A8: Reply letter dt.20.10.2017 of the Respondent No.3 to the representation of the applicant & others

Annexure-A9: impugned order of Transfer dt.11/12-12/2017

Annexure-A10: Representation of the applicant to withdraw the transfer order

Annexures with reply statement filed by R2 & 3:

-NIL-

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